

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 99/2003

Tuesday, this the 11th day of February, 2003.

CORAM :

HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER
HON'BLE SHRI K.V. SACHIDANANDAN, JUDICIAL MEMBER

P.S. Sasikala,
Gramin Dak Sevak Mail packer,
Chenthrapinni P.O.,
Irinjalakuda - 680121.

Applicant

(By Advocate Mr. P.C. Sebastian)

Vs

1. The Superintendent of Post Offices,
Irinjalakuda Division,
Irinjalakuda.
2. The Postmaster General,
Central Region,
Kochi-682016.
3. The Sub Divisional
Inspector of Post Offices,
Chalakudy Sub Division,
Chalakudy P.O.
4. The Union of India rep. by
Secretary to Government of India,
Ministry of Communications,
Department of Posts,
Dak Bhavan, New Delhi.

... Respondents

(By Mr. C. Rajendran, SCGSC)

The application having been heard on 11.2.2003, the Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

The applicant is a GDS Mail Packer, Chenthrapinni Sub Post Office under Kodungalloor Postal Sub Division in Irinjalakuda Postal Division. She sought inter-unit transfer to Mattathur falling within Kodungalloor Sub Division. Apparently, the applicant was not favoured with a reply to her request for transfer. The applicant claims that she is entitled to transfer on the ground of pressing personal problems and that she had made a representation to the PMG, the 2nd respondent, as per Annexure

2

A3 dated 26.11.2002. This has not been responded to by the respondents. Hence this OA seeking inter alia, the following reliefs :-

(i) to declare that applicant is entitled to be considered for transfer and appointment as GDS MD II Mattathur.

(ii) to direct the respondents 1 to 4 to consider applicant's request for transfer and appointment as GDS MD II Mattathur in the light of the decision of this Hon'ble Tribunal in OA No.1057/99.

2. When the matter came up for hearing on admission, Shri P.C. Sebastian, the learned counsel for the applicant invited our attention to this Tribunal's order in OA 1057/1999 wherein it has been held that "wherever transfer is from one unit to another, it can be considered by the common authority in charge of both the recruitment units". Shri Sebastian also invited our attention to an interim order dated 22.1.2003 of this Tribunal passed in OA No.46/2003 directing the respondents to consider the applicant therein also for transfer and appointment to the vacancy of GDS MD Mattathur along with other working GD Sevaks provisionally. What Shri Sebastian seeks now is proper consideration of the facts brought out in the representation and benefit of appropriate orders in the light of the decision taken by this Bench of the Tribunal in OA 1057/99. Shri C. Rajendran, SCGSC, who took notice on behalf of respondents have agreed to such a course of action for disposing of the application. ^{that} Accordingly, he would state/the applicant's representation dated 26.11.2002 can be considered in the light of above facts and circumstances.

3. In the light of above submissions, this OA is disposed of directing the respondents to examine the applicant's representation dated 26.11.2002 and consider the applicant's case for inter-unit transfer together with others and allow the applicant the benefit of inter-unit transfer if ~~she~~ is otherwise

eligible for the same in accordance with the rules and instructions governing the subject. The respondents shall give the applicant appropriate orders within a period of six weeks from the date of receipt of this order. No order as to costs.

Dated the 11th February, 2003.



K.V. SACHIDANANDAN
JUDICIAL MEMBER



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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